

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

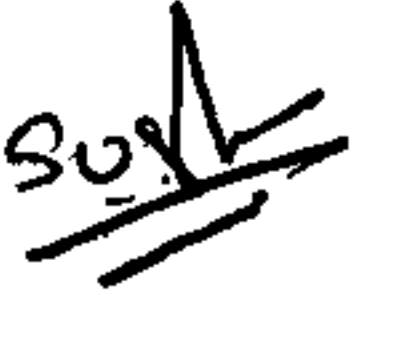
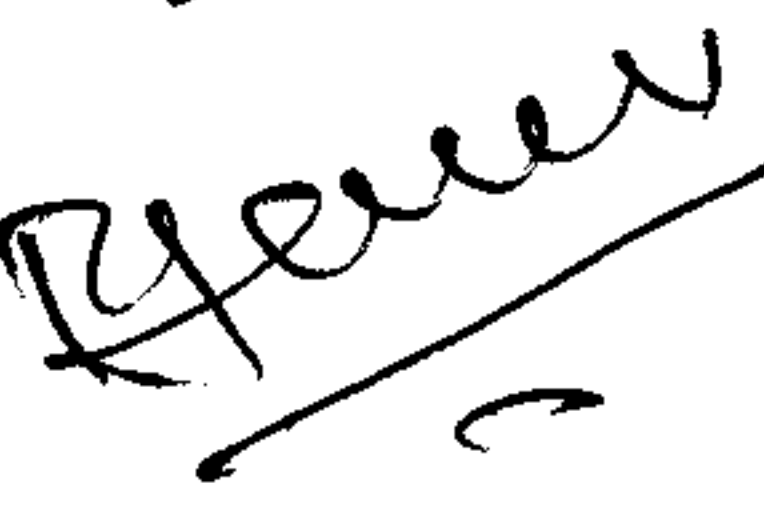
C.P. (I.B) No. 604/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2019**

Name of the Company: Natvarlal M Patel (HUF)
V/s.
Kush Structure Pvt. Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHWATA SHUKLA	ADVOCATE	PETITIONER	
2.	R. C. JANI FOR, KASHYAP R JANI	ADVOCATE	RESPONDENT	

ORDER

The parties are represented through learned counsels.

The matter is fixed for final hearing.

On perusal of the record, it is found that certain documents which are relied upon by the parties are in Gujarati script. Hence, both sides are directed to file the translated copy of those documents relied upon by them on or before 21.11.2019.

List the matter on 21.11.2019


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 10th day of October, 2019


MANORAMA KUMARI
MEMBER JUDICIAL